Sr. No. 13

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

CrlM No. 437/2020 In Bail App No. 34/2020Petitioner(s)

Peyush Sawhney

Through:- Mr. R.K Kotwal, Advocate.

v/s

U.T of Jammu and Kashmir

.....Respondent (s)

Through: - Mr. Amit Gupta, AAG

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE Coram: **ORDER**

Mr. R.K Kotwal, Advocate has submitted that he does not want to press the application but seeks time to surrender before the concerned jail authorities.

The Court finds no impediment in granting the request of the applicant.

Accordingly, the applicant shall surrender before the concerned jail authorities on 17.06.2020 at 11 a.m.

The bail application is, accordingly, dismissed as not pressed.

As prayed for, the applicant is at liberty to file fresh application for bail.

> (Puneet Gupta) Judge

Jammu 10.06.2020 Tarun